



INCOME TAX APPELLATE TRIBUNAL, MUMBAI BENCHES, MUMBAI
3rd & 4th Floor, Prathishtha Bhavan,
101 Maharshi Karve Marg,
Mumbai -400 020.

No.F.27-Jd(AT)/26

Dated: 13.10.2026

CIRCULAR

Sub: Non functioning of regular Benches of the ITAT, Mumbai Benches during Diwali Vacation- Reg.

After considering the request of Income Tax Appellate Tribunal Bar Association, Mumbai, the Hon'ble President, ITAT has approved non-functioning of regular Benches of the ITAT, Mumbai during the ensuing Diwali Vacation.

2. Accordingly, it has been decided that regular Benches of Mumbai Benches will not function during the period from 09.11.2026 to 13.11.2026.

3. In this regard, it may be noted that :-

- i. During the vacation period, there will be no sitting of regular Benches.
- ii. The Offices of ITAT will remain open during the aforesaid period. All officials and staff will attend office as usual.
- iii. On the request of parties, vacation Bench for hearing urgent matters, such as, stay petitions, rectification applications etc. shall be constituted by the Hon'ble Vice-President (MZ).
- iv. Matters fixed for hearing during the Bench non-functioning period shall be adjourned by the Registry to regular dates.
- v. The vacation period shall be utilized for judicial/technical research, dictating pending judicial orders, human resource capacity building, bunching of appeals and attending to administrative matters etc.
- vi. During vacation, the Registry office shall function as usual.

Sd/-
ASSISTANT REGISTRAR